

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

IA No.s 19-21 of 2009 in  
Petition(s) for Special Leave to Appeal (Civil) No(s).14096-14102/2008

(From the judgement and order dated 09/05/2008 in WP No. 17066/2006  
& WP No. 17067/2006 & WP No. 17068/2006 & WP No. 17069/2006 &  
WP No. 17070/2006 & WP No. 17071/2006 & WP No. 17072/2006 of  
The HIGH COURT OF DELHI AT N. DELHI)

K.K.GUPTA & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

In the Matter of:

PYARE LAL KHANNA & OTHERS Applicant(s)

(for extension of time)

WITH

IA NO.1 IN SLP(C) NO. 14402/2008  
IA NO.1 IN SLP(C) NO. 14404/2008  
IA NO.1 IN SLP(C) NO. 14405/2008  
IA NO.2 IN SLP(C) NO. 14406/2008  
IA No..../2009 in SLP(C) Nos.14050-55/2008  
(for extension of time)

Date:01/06/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU  
HON'BLE MR. JUSTICE DEEPAK VERMA  
[VACATION BENCH]

For Petitioner(s) Mrs.Rekha Palli,Adv.  
in SLP 14100-14102/08 Mr. A.V.Palli, Adv.  
Mr. Atul Sharma, Adv.  
For Petitioner(s) Mr. Goodwill Indeevar, Adv.  
in SLP 14050-55/2008

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For Petitioner(s) Mr. Balraj Dewan, Adv.  
in other SLPS

For Respondent(s) Ms. Rachana Srivastava,Adv.

UPON hearing counsel the Court made the following  
ORDER

Heard learned counsel for the parties.

The Special Leave Petition Nos.14050-55 of 2008 are  
also taken on Board.

In the facts and circumstances of the case, three months'  
further time from today is granted to vacate the premises in  
dispute subject to furnishing usual undertaking in this Court  
within four weeks from today. It is made clear that if the  
petitioners do not vacate on the expiry of three months' time,  
they shall be evicted by police force.

The Interlocutory Applications are disposed of

accordingly.

(Parveen Kr. Chawla)  
Court Master

( Indu Satija)  
Court Master